

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/MP/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 *inter-alia* seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with Interest.

Petitioner : TPTCL

Respondents : TSSPDCL and ors.

Date of Hearing : **10.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Suhael Buttan, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL

Record of Proceedings

During the hearing on 'admission,' the learned counsel for the Petitioner made detailed oral submissions contending that APPCC violated the terms of the agreed contract by unlawfully applying the compensation clause, leading to the withholding of the money owed for the power supplied.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Respondents shall file their replies on or before **12.11.2024**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **5.12.2024**, after serving a copy to the Respondents.
3. The matter will be listed for hearing on **12.12.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

